Special leave petitions filed in the **Supreme Court**

464. SHRI N. GIRI PRASAD: Will the PRIME MINISTER be pleased to

- (a) the number of Special Leave Peti tions (SLPs) filed in the Supreme Court against judgements/orders of Gauhati High Court in the last five years, month-wise;
- (b) the number of SLPs admitted for hearing out of the above SLPs during the last five years, month-wise;
- (c) the number of appeals allowed by the Supreme Court out of the above SLPS as well as the details of titles of such appeals; and
- (d) the number of appeals arising out of SLPS as in (b) above pending for hearing during last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ):(a) to (b) The information is being collected from the Registry of the Supreme Court and will be laid on the Table of. the House.

Proposals of Dinesh Goswami Committee on Electoral Reforms

465. SHRI JANARDHANA POOJA RY: Will the PRIME MINISTER pleased to state:

- (a) what are the details of the proposals of Dinesh Goswami Comimitteie on electoral reforms, which have been accepted Government:
- (b) what are the details of recommendations which have not been accepted: and
- (c) the. reasons iw which tie same taw. not been accepted?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHAK.DWAJ): (a) to (c) A summary of (ho recommendations of the Dinesh

Goswami Committee on Electoral Reforms is given in the annexure [Set-Appendix 171 Annexure No. 10] which is laid on the Table of the House. The recommendations of the Committee which have been accepted by the Government are given in, the Statement (See below) which is laid on the Table of the House. It has not been found feasible, so far. implement the remaining recommendations. The Government is however keen to continue the process of Electoral Reforms 011 the basis of consensus amongst the political parties.

Statement

Recommendations of the Goswami Committee which have been accepted by toe Government

- 1. The Election Commission should be a three-member body.
- 2. Fresh delimitation of constituencies without changing the total number of seats allocated to various States.
- 3. Use of Electronic Voting Machines in elections.
- 4. Tenure of Chief Election Commis-Sioner and other Election Commis sioner; not to eceed beyond age of 65 years.
- 5. Punishment for breach of official duty in connection with preparation, revision, etc., of electoral roll to be made more stringent.
- 6. Restriction on contesting elections from more than two constituencies of the same class.
- 7. Increase in the amount of security deposit.
- 8. Failure to secure 1/4th of the the votes polled to result forfeiture of security deposit.
- 9. Candidates of recognised political parties to be arranged above other candidates in the ballot paper.
- 10. Statutory backing to certain prmvisions of Model Code of Conduct.

- Statotry saatus to. Coimission's Observes and empoweringi them to -stop counting of votes in certain situations,
- 12. Empowering Election. Commission to countermand an election or order a repoll in entire constituency or part thereof even otherwise than on a report from the Returning Officer.
- Amplification of offence of booth capturing, making it cognizable and more stringent for Government servants.
- 14. Bye-elections should be held within a period of six months of the occurrence of the vacancy.
- No countermanding of an election in case of death of an independent candidate.
- 16. Enhancement of punishment for disturbances at election meetings.
- 17. Prohibition of public meetings or procession in connection wit h an election during a period of 48 hours ending with the hour fixed for theconclusion of the poll.
- 18. Enhancement of the penality for illegal hiring or procuring of conveyances for fres convevarce of the voters to any poking station.
- Prohibition on any person other than authorised persons going armed within the neighbourhood of polling station
- 20. Amendment to section 135 of the Representation of the People Act, 1951.
- 21. Grant of paid holiday to employees of any industrial undertaking or establishment on the day of poll.
- 22. No spirituous, fermented or intoxicating liquors or other substances to be sold, given or distributed at a hotel, eating house, etc. within a polling area on a polling day-
- 23. Convition underosection 2 and 3 of the Prevention of Insults to na .Na tional Honour Act, 1971 to lead

disqualiffcation for aperiod of six years then the the date of such conviction.

Change in the Hindu Marriage Act and Special Marriage Act.

466. SHRI DAVID LEDGER: will the PRIME MINISTER be pleased to

- (a) whether Government have sines taken a decision to remove from the Hindu Marriage Act and the Special Marriage Act the clauses prohibiting matrimony if one or both partners have epilepsy;
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS SHRI H. R. BHARDWAJ): (a) to (c) The question of bringing in necessary amendments fa the Hindu Marriage Act, 1955 and the Special Marriage Act, 1954 for removal of references to epilepsy therein is under active consideration of the Government and a decision in the matter will be taken shortly.

दिल्ली उन्ह न्यायालय में मंदित सामले

467. प्रो० विजय कुमार मरहोता: यया प्रधान मंत्री यह बताने की कृपा करेंगे कि:

- (क) दिल्ली उच्च' न्यायालय में कुल कितने मामले लंबित हैं :
- (ख) उनमें से सबसे पुराना मामला (केम) कब से लंबित पड़ा हमा है; और
- (ग) जनता को शीघ्र न्याय दिलाने के लिए सरकार क्या कदम उठा रही है?

विधि, न्याय श्रोर कंपनी कार्य मंत्रालय में राज्य मंत्री (ओ हंसराजभारहाज): (क) श्रीर (खं)दिल्ली उच्च न्यायालय की रजिस्ट्री से जानकारी एकव की का रही है श्रीर मदन के पटल पर रख दी जाएगी